

Pilatus Aircraft Ltd vs. State & Ors.
SPE/CBI/ACU-V/2019/2172019A0003

17.07.2020.

Fresh application has been received on assignment from the office of Ld. District & Sessions Judge, Rouse Avenue District Court, New Delhi. Same has been taken up for hearing through Video Conferencing at 3:30 PM.

Present:- Sh. Neeraj Chaudhary, Ld. Counsel for the applicant.

Heard.

The applicant is seeking de-freezing of his accounts in State Bank of India, CAG-II Branch, New Delhi, which is stated to have been freezed by respondent No. 2 CBI in FIR No. 2172019A0003 dated 19.06.2019, U/s 420 r/w section 120B IPC and sections 7, 8, 9, 13(2) r/w 13 (1) of Prevention of Corruption Act, 1988.

Issue notice to the respondents through E-mail as well as through Whatsapp returnable on next date of hearing.

List on 21.07.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADC, New Delhi as well as to Sh. Vivek, PA to Ld. District & Sessions Judge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/17.07.2020